

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3449
ANSWERED ON:12.02.2014
EXTRADITION TREATY
Jardosh Smt. Darshana Vikram

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the names of countries with which our country has signed extradition treaties;
- (b) the names of countries with which we have extradited criminals to and fro in the last three years, country-wise, offence-wise;
- (c) whether the cases of hacking and piracy have also been included in extradition treaties;
- (d) if so, the details thereof; and
- (e) if not, whether the Government is considering any such proposal and if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) India has Extradition Treaties in operation with 37 countries: Australia, Bahrain, Bangladesh, Belarus, Belgium, Bhutan, Bulgaria, Canada, Egypt, France, Germany, Hong Kong, Republic of Korea, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherlands, Oman, Poland, Portugal, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Turkey, Tunisia, UK, USA, Uzbekistan, UAE, Ukraine and Vietnam.

(b) In 2011, India extradited seven criminals - four to USA for offences of murder, financial/bank fraud, one to Croatia for drug related offences, one to Germany for murder and one to Australia for rape. One criminal was extradited to India from Peru for drug related offences, theft and fraud.

In 2012, India extradited three criminals - one to USA for immigration fraud, and two to Australia for murder and rape. Two criminals were extradited to India - one each from Germany and Saudi Arabia both for criminal conspiracy.

In 2013, India extradited five criminals - four to USA for murder, intimidation, fraud, child rape & sexual abuse and one to UK for kidnapping and false imprisonment. Three criminals were extradited to India from UAE on charges of criminal conspiracy and terrorism.

(c) to (e) Extradition Treaties define an offence as an extraditable offence if it is punishable under the laws in both the Contracting States by imprisonment for a period of at least one year.